

बाजी के कारण रुकी पड़ी उत्पादन शुल्क की रकम का संबंध है, उसकी मात्रा का पता लगाना संभव नहीं है चूंकि ऐसे मामलों में राजस्व रकम में मूल्यांकन वर्गीकरण तथा अधिसूचना आदि के अर्थनिरूपण जैसे प्रश्नों का न्यायिक निर्धारण अन्तर्ग्रस्त रहाता है। केन्द्रीय उत्पादन शुल्क तथा नमक अधिनियम, 1944 अथवा सीमा शुल्क अधिनियम 1962 के अधीन इन कानूनों के अन्तर्गत संदेय शुल्कों पर ब्याज की वसूली के लिए कोई व्यवस्था नहीं है। तथापि अलग अलग मामलों में ब्याज वसूल किए जाते हैं यदि न्यायालयों द्वारा ऐसा निदेश दिया जाता है।

इण्डियन सिक्क्योरिटी प्रेस, नासिक रोड़ में लिफाफों, टिकटों आदि के लिए उपयोग होने वाली गोंद के सप्लायर्स

3824. श्री निहाल सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) इंडिया सिक्क्योरिटी प्रेस, नासिक रोड़ में लिफाफों, टिकटों आदि के लिए उपयोग होने वाली गोंद की पूर्ति करने वालों का विवरण क्या है ;

(ख) पूर्ति करने वालों के साथ किए गए ठेके के नियम और शर्तें क्या हैं और यह ठेका कितनी अवधि तक के लिए है ;

(ग) क्या सरकार को जानकारी है कि गोंद की घटिया किस्म का उपयोग किए जाने के कारण आम जनता को कठिनाई हो रही है ; और

(घ) घटिया किस्म की गोंद की पूर्ति के लिए सप्लायर्स के विरुद्ध सरकार ने क्या कार्यवाही की है ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी) : (क) से (घ) मेसर्स कोर्न प्रोडक्ट्स बम्बई, लिफाफों, अन्तर्देशीय पत्र कार्डों और रजिस्ट्री के लिफाफों के फलैपों पर गोंद लगाने के लिए तरल गोंद के सप्लायर्स कर्ता हैं। पूर्ति और निपटान महानिदेशालय के माध्यम से प्राप्त 200 मेट्रिक टन तरल गोंद, 15 नवम्बर, 1983 से 20 मेट्रिक टन प्रतिमास की दर से, वितरित की जा रही है। सप्लायर्स किए गए माल की जांच निरीक्षण निदेशक, पूर्ति और निपटान महानिदेशालय, बम्बई द्वारा की जाती है।

टिकटों के लिए कागज/की सतह पर गोंद लगाने का कार्य लघु उद्योग क्षेत्र के लिए आरक्षित है। समय समय पर अपर्याप्त मात्रा में गोंद लगाने के संबंध में, शिकायतें प्राप्त होती रहती हैं जिससे कि सामान्य आदमी को दिक्कत महसूस हुई होगी, और तुरन्त ही ठेकेदार को अपना काम सुधारने की सलाह दी जाती है।

Opening of Branches of Commercial Banks in Madhya Pradesh

3825. KUMARI PUSHPA DEVI SINGH : Will the Minister of FINANCE be pleased to state :

(a) the number of branches of various commercial banks opened in Madhya Pradesh in the last three years ;

(b) whether steps have been taken to increase the bank branches in 1984-85 ;

(c) if so, the number of more branches of various commercial banks proposed to be opened in different Districts of Madhya Pradesh in 1984-85 ;

(d) whether the banks branches opened in the tribal areas of the State of Madhya Pradesh are very inadequate ;

(e) if so, the steps taken to open more number of branches of various commercial banks in tribal areas in Madhya Pradesh ; and

(f) the guidelines issued by Government to various commercial banks therefor and the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) During the 3 year period from January 1981 to December 1983, commercial banks opened 965 branches in Madhya Pradesh.

(b) and (c) The current branch licensing policy covers the period April 1982 to March 1985. It aims to achieve a coverage of one bank branch, on an average for a population of 17,000 in the rural and semi-urban areas (on the basis of 1981 census) by the end of March, 1985. To achieve the above objective,

693 additional bank offices were required to be opened during the policy period in rural and semi-urban areas of Madhya Pradesh. According to available information, 822 centres have so far been allotted to banks for opening branches in the State before the end of March 1985.

(d) to (f) The Reserve Bank of India maintains data relating to the branch network of commercial banks on a districtwise basis and do not have details regarding tribal areas separately. The available data regarding the network of bank offices as at the end of September 1983 in the districts of Madhya Pradesh having significant concentration of tribal population is set out in the attached statement.

The broad estimates worked out by the Reserve Bank of India regarding the number of branches required to be opened for obtaining the stipulated level of banking coverage in the aforementioned districts are also indicated in the same *Annexe*.

Statement

Statement showing branch network of commercial banks as on 30.9.83 in districts of Madhya Pradesh having a significant concentration of Tribal Population

Sl.No.	District	Bank offices in the Districts as on 30 September 1983			Total	No. of additional offices required to be opened at rural unbanked centres as per the guidelines issued by Reserve Bank of India under the New Licensing Policy for the period April 1982 to March 1985 :-
		Rural	Semiurban	Urban/ Metro- politan		
1	2	3	4	5	6	7
1.	Balaghat	41	9	—	50	24
2.	Bastar	77	9	—	86	19
3.	Betul	31	13	—	44	12

1	2	3	4	5	6	7
4.	Bilaspur	104	26	9	139	27
5.	Chhindwara	43	19	—	62	11
6.	Dhar*	66	13	—	79	—
7.	East Nimar	37	15	12	64	7
8.	Jhabua	42	7	—	49	15
9.	Mandia	29	8	—	37	27
10.	Raigarh	50	7	—	57	45
11.	Seoni	23	8	—	31	17
12.	Shahadol	42	5	—	47	25
13.	Surguja*	101	6	—	107	—

* The average population per bank office in respect of rural/semi-urban areas in the District of Dhar and Surguja was less than 17,000 (1981 census).

Transfer of Defence land at Asansol Polo Ground and Sadhanpur Camping Ground at Burdwan to Govt. of West Bengal

3826. SHRI SUSHIL BHATTACHARYYA : Will the Minister of DEFENCE be pleased to state :

(a) whether he has received a letter No. 6372-PSM/Rev dated 2 July, 1984 from the Minister of Land and Land Reforms Department, Government of West Bengal about transfer of Defence Land at Asansol Polo Ground and Sadhanpur Camping Ground at Burdwan to the State Government ;

(b) whether his Ministry is taking steps to transfer these lands to the State Government expeditiously ; and

(c) if so, when the possession of these lands will be handed over to the State Government ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) and (c) Requirement of land at Sadhanpur and Asansol for Defence purposes has since been reviewed. In Sadhanpur Camping Ground, no land will be available for transfer to the State Government as it is to be utilized for meeting Defence requirements. In Asansol Polo Ground, out of total area of 23.21 acres, an area of 11.84 acres of land only is available for transfer to the State Government subject to valuation of the land by the Defence authorities being accepted by the State Government.

Posting of Section Officers (A.Cs) from one Command to another

3827. SHRI RAMAVATAR SHASTRI : Will the Minister of DEFENCE be pleased to state :